श्री य० ब० चव्हाण: What can I say? नहीं, लेकिन जब तक यह स्थित है कि ऐसा ध्रोट नहीं है तो "नहीं है" ही कहना है । हम जो फैक्ट है उसी को फैक्ट कहना चाहिए, जो फैक्ट नहीं है वह कैसे हम कहें । श्रागे, कल क्या होगा, तो यह कल देखने की बात है । हुआ तो क्या करना है ? हम कोई कमजोर कन्ट्री नहीं है कि किसी ने एड बंद की तो हम डर जाएंगे । ऐसी बात नहीं है । लेकिन जब तक उन्होंने नहीं किया है तब तक मैंने "ना" कहना ही ठीक है । हकीकत हकीकत है ।

श्री गोडे मुराहरि : ग्राम्सं एड के बारे में सरदार स्वर्णसिंह कह सकते हैं। ग्राज की जो खबर है कि ग्राम्सं एड बंद है, उसके बारे में सरदार स्वर्ण सिंह कह सकते हैं।

श्री मान सिंह वर्मा (उत्तर प्रदेश) : हम ग्रापसे यही कहलवाना चाहते हैं जो ग्रापने कहा ।

श्री गोडे मुराहरि: सरदार जी बैठे हुए हैं। मैं उनसे पूछना चाहता हूं, ग्राम्सं एड के बारे में बतलाएं।

THE Minister of EXTERNAL AFFAIRS/ 1441 (SARDAR SWARAN SINGH): You cannot expect me to make a statement on items which are not on the Agenda.

PAPERS LAID ON THE TABLE THE MYSORE STATE POLICE SERVICES (RECRUITMENT) (THIRD AMENDMENT) RULES, 1971.

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PED CONNET / THE TOTAL SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table (i) a copy of the Government of Mysore Notification GSR No. 234, dated the 9th July, 1971, publishing the Mysore State Police Services (Recruitment) (Third Amendment) Rules, 1971, under clause (5) of article 320 of the Constitution read with clause (c)(iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

(ii) A copy of the Explanatory Memorandum (in English and Hindi) giving reasons for laying the above Notification before Parliament and also for not laying simultaneously the Hindi version thereof. [Placed in Library For (i) and (ii) *See* No. LT-1186/71.]

ANNUAL REPORT (1970-71) TRADE MARKS REGISTRY

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DE-VELOPMENT/

SIDDHESH
WAR PRASAD): Sir, I beg to lay on the Table, under section 126 of the Trade and Merchandise Marks Act, 1957, a copy (in English and Hindi) of the Annual Report of the Trade Marks Registry for the financial year ending the 31st March, 1971. [Placed in Library. See No. LT-1187/71.]

REPORT OF THE STUDY GROUP OF THE COMMITTEE OF THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI ROSHAN LAL (Himachal Pradesh): Sir, I beg to lay on the Table a copy of the Report of Study Tour of the Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Gujarat in September, 1971.

REFERENCE TO THE FIXATION OF CEILING ON LAND HOLDINGS

MR. DEPUTY CHAIRMAN: Mr Babubhai. Chinai.

SHRI BABUBHAI M. CHINAI (Maharashtra): With your permission, I want to draw the attention of the hon. Prime Minister and the Home Minister to the Chief Ministers' conference, in which it was decided that a committee te appointed to go into the question of fixation of ceilings on land holdings. It was also decided that the respective Governments should bring forward legislation—if possible, by ordinance even, if session is not there—————to implement the committee's report. I would like to know from the Prime Minister or the Home Minister as to what is the decision of that committee, and also the decision at the